

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**C.P. No. 62/153/2021  
In  
O.A. No. 62/536/2020**

This the 31st day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mrs. Parveena Akhtar (aged 51 years), D/o Late Ghulam Rasool Khan, R/o Saraibala-Amirakadal-190001.

.....Applicant

(Advocate:- Mr. Shakir Haqani)

**Versus**

1. Mr. Rajesh Prakash Thokur, IAS, Principal Secretary to Government, Industries and Commerce Deptt, Civil Secretariat, Srinagar/Jammu-190001.
2. Mr. Mohmood Ahmad Shah, Director Handicrafts and Handloom Development, Kashmir-Srinagar-190001.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned D.A.G. submits that the respondents have considered and passed orders on the representation of the applicant and a copy of the said order would be sent to the applicant through whatsapp within two days.

2. At this stage, learned counsel for the applicant submits that he does not want to press this Contempt Petition, however, liberty may be granted to him to initiate

appropriate proceedings, if the order dated 25.08.2020 passed in OA No. 62/536/2020

is not complied with by the respondents.

3. Accordingly, the Contempt Petition is closed and the notices issued stand discharged. However, applicant is at liberty to initiate appropriate proceedings, if the order dated 25.08.2020 passed in OA No. 62/536/2020 is not complied with by the respondents.



**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**